

(d) if not, the reasons therefor, and

(e) the efforts being made to fill up these reserved vacancies immediately?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) and (b) A Statement containing available information is enclosed

(c) to (e) Up-to-date statistics regarding/filled up against these reserved quota not available. However 3% vacancies have been reserved for handicapped persons in central Government Services in Group C & D posts and comparable posts in Central Public Undertaking. The filling up of the posts reserved for the handicapped persons is a continuous process undertaken by Ministries/Departments/Public sector Undertaking. In addition special drive to fill up the backlog of reserved vacancies for the visually handicapped and hearing handicapped were undertaken in 1988, 1989 and 1990 and another drive to fill the backlog of vacancies for visually handicapped in Group C & D posts will be undertaken shortly.

As regards reserved vacancies for Scheduled Castes and Scheduled Tribes persons steps taken by the Government are as follows—

- (i) Government has banned dereservation in all cases of direct recruitment to fill the vacancies in group A,B,C, & D. According to this, if SC/ST candidates are not available to fill the vacancies reserved for them, the vacancies will not be filled by other candidates and will be kept vacant to be filled in subsequent recruitment attempts by SC/ST candidates.
- (ii) Special Recruitment Drives have been conducted (1989, 1990 and 1991) to fill exclusively the backlog vacancies reserved for SC/ST.
- (iii) To make up shortfall in the intake of SC/ST candidates in posts filled by promotion in grades having direct recruitment quota, due to non-availability of suitable SC/ST candidates, vacancies are temporarily diverted to the direct recruitment quota for SC/ST till such time suitable SC/ST candidates from the feeder cadre are available.
- (iv) Various concessions and facilities like relaxation in upper age limit, exemption from payment of examination/application fee, more number of chances for appearing in an examination, relaxing the standard of suitability etc have been provided to improve the intake of SC/ST candidates.

STATEMENT

Number of handicapped Sch Castes/Sch Tribes job seekers placed in employment by the Employment Exchanges in Maharashtra and their number on Live Register

(Figures in Hundred)

Category	Number on live register as on 31-12 1993 (latest available)	Number placed in employment during		
		1991	1992	1993
1 Handicapped applicants	239	6	5	4
2 Scheduled Caste applicants	5364	55	63	47
3 Scheduled Tribe applicants	1189	22	21	14

Note: All the job seekers on the live register of employment exchanges are not necessarily unemployed.

Swindling in Investments question

2535 SHRI RAM KAPSE Will the Minister of FINANCE be pleased to state

(a) whether several incidents were brought to his notice about the money being swindled in investments taking advantage of loopholes of the Postal Act and certain provisions of Banking Regulations

(b) if so whether the Government have constituted any inquiry in the matter

(c) if so the details thereof and

(d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) to (c) Reserve Bank of India has sometime ago received complaints regarding instances of fraudulent encashment of refund orders, dividend warrants and other payment instruments. The Chief Post Master General Bombay and two of the public sector banks affected by the fraudulent transactions had reported the matter to the Central Bureau of Investigation (CBI). Recently, the CBI has registered a case in the Bhubaneswar Branch of CBI against Shri Biman Kumar Aich, a sub-broker, and Shri Ranjit Kumar Das, an Officer of Bank of India, Bhubaneswar, for inter-alia, matters relating to encashment of refund orders through fictitious accounts opened in Punjab National bank, State Bank of India and Vijaya Bank in Bhubaneswar.

(d) Does not arise, in view of replies to (a), (b) and (c) above